

ANF-5C**(Application Form for Clubbing of EPCG Authorizations)**

Please see para 5.25 of HBP
(Please see the guidelines before filing the application)

1.	Applicant Details				
	a.	IEC Number		Branch Code	
	b.	Name			
	c.	Address			

2.	Details of EPCG Authorizations to be clubbed					
	Sl. No.	EPCG Authorization		Port of Registration	Customs Notification No.	Product(s) to be exported/ Services to be rendered
		Number	Date			
	1	2	3	4	5	6

Duty saved amount (in INR.)	Duty saved utilized (in INR.)	Specific EO endorsed on the Authorization (in US \$)	EO as per utilization (in US\$)	Specific EO as per utilization (in US\$)	EO Fulfilled (in US \$)
7	8	9	10		11

3.	Details of EPCG Authorization after clubbing				
	a.	Total duty saved/Notional duty saved on the imports (in INR.)			
	b.	Export Obligation imposed on the Authorization			
		(i)	In Indian Rupees		
		(ii)	In free foreign exchange		
	c.	Average Export Obligation imposed (in INR.)			

d.	Description of Export Product(s)/Service(s) to be rendered	
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Declaration/Undertaking

I/We hereby declare/certify that :

1. I/We have updated my/our profile in ANF-1.
2. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom. If anything is found incorrect or false, it will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
3. None of the Partners(s)/Director(s)/Trustee/ Karta/ Proprietor of the firm/company has come under the adverse notice of DGFT or is in the caution list of RBI.
4. None of the Partners(s)/Director(s)/Trustee/Karta/Proprietor of the firm/company, as the case maybe, is/are a Proprietor/Partner/Director/Karta/Trustee in any other firm/Company which has come under the adverse notice of DGFT or is in the caution list of RBI, to the best of my knowledge.
5. Neither the Registered Office of the company /Head Office of the firm nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared a defaulter or has otherwise been made ineligible for undertaking import/export under any of the provisions of the Policy.
6. I have not exported items on the SCOMET list/ items restricted for exports for which permission has not been taken.
7. I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

You have ticked the box as acceptance of declaration/ undertaking details.			
Place		Date	
Name		Designation	
Email		Mobile	
Office Address			
Residential Address			

Guidelines for Applicants

The applicant would need to provide following documents for applying for clubbing of EPCG authorisation and each page of the application would need to be signed by the applicant.

1. Appendix 5C duly signed by Chartered Accountant/Cost Accountant/Company Secretary along with a statement giving details of the documents submitted by the authorization holder towards evidence of EO fulfillment.
2. Original/Copies EPCG authorization along with enclosures as may be applicable.
3. Self certified copies of Bill of Entry in respect of import/ invoices in respect of indigenously procured CG.

4. Proof of submission of installation certificate within time limit.
 5. In respect of Third party exports additional documents as required in terms of Para 5.10(d) of HBP 2023
 6. Application need to be filed online.